Separate paging is given to this Part in order that it may be filed as a separate compilation.

Ministry of External Affairs

Notification

New Delhi, the 24th June, 1982

G.S.R. 469(E).—In exercise of the powers conferred by section 24 of the Passports Act, 1967 (15 of 1967), the Central Government hereby makes the following rules further to amend the Passports Rules, 1980, namely:—

(1) These rules may be called the Passports (amendment) Rules, 1982.
(2) They shall come into force from First June, 1982.
(3) The entries made in Schedule III - Part III (See rule 11) of Passports Rules, 1980 shall be deleted and the following entries shall be substituted in lieu thereof.

363 GI/82—1 (1)
FORM P-I
Form of Diplomatic Passport

This passport contains 36 pages.

<table>
<thead>
<tr>
<th>PASSPORT NUMBER</th>
</tr>
</thead>
<tbody>
<tr>
<td>NAME</td>
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</tbody>
</table>

Accompanied by Children Whose particulars are mentioned below.

<table>
<thead>
<tr>
<th>Name</th>
<th>Date of Birth</th>
<th>Male/Female</th>
</tr>
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<tbody>
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<th>National Status</th>
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<tr>
<th>Description</th>
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<tbody>
<tr>
<td>Sex</td>
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<tr>
<td>Profession</td>
</tr>
<tr>
<td>Domicile</td>
</tr>
<tr>
<td>Height</td>
</tr>
<tr>
<td>Cms.</td>
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<tr>
<td>Colour of eyes</td>
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<tr>
<td>of hair</td>
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</tbody>
</table>

<table>
<thead>
<tr>
<th>Name of father/husband</th>
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<tr>
<th>Permanent Address</th>
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</table>

Particulars of relative/friend to be intimated in event of death or accident.

<table>
<thead>
<tr>
<th>Name</th>
<th>Address</th>
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</tbody>
</table>

By Order of the President of the Republic of India.

Given at ........................................ M. On .................................................. 19............................... to

Republic of India
This passport is valid for travel to countries mentioned below.

Validity of this passport is extended up to

Validity of this passport is extended up to

Validity of this passport is extended up to

Unless renewed validity of this passport expires on
FOREIGN EXCHANGE FOR TRAVELLING EXPENSES

No entries to be made on this page except by an authorised dealer in foreign exchange.

<table>
<thead>
<tr>
<th>Date</th>
<th>Country of travel for which exchange has been sold</th>
<th>Amount issued or refunded (Sterling or Rupee equivalent to nearest or Re.)</th>
</tr>
</thead>
</table>

Stamp and Signature of Authorised Dealer selling exchange.

1. This page is for travelling expenses only and must be used by the authorised dealer. No entries are to be made on this page except by an authorised dealer in foreign exchange.

2. Travelling expenses must be paid in foreign currency and recorded on this page. The authorised dealer must sign and stamp the page to indicate the transaction.

3. This page must be kept with other exchange records for reference.

4. The authorised dealer must sign and stamp this page to indicate the transaction.

5. This page must be kept with other exchange records for reference.
REGULATIONS

VALIDITY OF DIPLOMATIC PASSPORTS

1. A Diplomatic Passport will automatically cease to be valid if the person to whom it was issued ceases to exercise the functions which rendered him eligible to receive a Diplomatic Passport. In such an event, a Diplomatic Passport will have to be surrendered to the Ministry of External Affairs, New Delhi, or to an Indian Mission empowered to issue Passports to Indians abroad.

2. This passport is available for travel only to the countries specified on page 4, but may be endorsed for additional countries. The possession of a passport so endorsed does not exempt the holder from compliance with any immigration laws in force in any country or from the necessity of obtaining a visa where required.

3. A Passport can be revalidated at any time after the expiry of its existing validity but within its total life after which a fresh passport must be obtained.

4. Passport should not be sent out of any country by post.

Caution

1. THIS PASSPORT IS A VALUABLE DOCUMENT. IT IS THE PROPERTY OF THE GOVERNMENT OF INDIA. IT SHOULD BE IN THE CUSTODY EITHER OF THE HOLDER OR OF A PERSON AUTHORISED BY THE HOLDER. IT SHOULD NOT BE ALLOWED TO PASS INTO THE POSSESSION OF ANY UNAUTHORISED PERSON. IF LOST OR DESTROYED, THE FACT AND CIRCUMSTANCES SHOULD BE IMMEDIATELY REPORTED TO THE NEAREST PASSPORT AUTHORITY IN INDIA OR (IF THE HOLDER IS ABROAD) TO THE NEAREST INDIAN MISSION AND TO THE LOCAL POLICE.

2. THIS PASSPORT MUST NOT BE ALTERED OR MUTILATED IN ANY WAY NOR ANY ENDORSEMENT MADE ON IT BY ANY PERSON OTHER THAN A DULY AUTHORISED OFFICIAL.

3. THIS PASSPORT MAY BE IMPOUNDED OR REVOKED AT THE DISCRETION OF THE GOVERNMENT OF INDIA UNDER THE PROVISIONS OF THE PASSPORTS ACT, 1967, IN WHICH EVENT THE HOLDER MUST SURRENDER THE PASSPORT TO THE NEAREST PASSPORT AUTHORITY.

4. THE PASSPORT IS A SURE MEANS OF ESTABLISHING THE HOLDER’S IDENTITY AND SHOULD, THEREFORE, BE CARRIED PERSONALLY.

5. ANY COMMUNICATION RECEIVED BY THE HOLDER FROM THE PASSPORT AUTHORITY REGARDING THIS PASSPORT SHOULD BE COMPLIED WITH IMMEDIATELY.
FORM OF DIPLOMATIC PASSPORT

REPUBLIC OF INDIA

These are to request and require in the Name of the President of the Republic of India all those whom it may concern to allow the bearer to pass freely without let or hindrance and to afford him or her every assistance and protection of which he or she may stand in need.

Given at _______ the day of ________ 19__________

BY ORDER OF THE PRESIDENT OF THE REPUBLIC OF INDIA

This passport contains 32 pages.
Countries for which this passport is valid

Unless renewed the validity of this Passport expires on

Issued at

Dated

Home Address

Permanent address in India:
(Including Village or Town, District and State)

Name of Father/Husband and his full address:
(Including Village or Town, District and State)

Observations

FOREIGN EXCHANGE FOR TRAVELLING EXPENSES

No entries to be made on this page except by an authorised dealer in foreign exchange.

Date

Country of travel for which exchange has been sold

Amount issued or refunded (Sterling or rupee equivalent to nearest £ or Re.)

Stamp and Signature of Authorised Dealer selling exchange

Debts of the passport holder:

Amounts due or owed to the passport holder:

Issued at

Dated

Home Address

Permanent address in India:
(Including Village or Town, District and State)

Name of Father/Husband and his full address:
(Including Village or Town, District and State)

Observations
REGULATIONS

VALIDITY OF DIPLOMATIC PASSPORTS

1. A Diplomatic Passport will automatically cease to be valid if the person to whom it was issued ceases to exercise the functions which rendered him eligible to receive a Diplomatic Passport. In such an event, a Diplomatic Passport will have to be surrendered to the Ministry of External Affairs, New Delhi, or to an Indian Mission empowered to issue passports to Indians abroad.

2. This Passport is available for travel only to the countries specified on page 4, but may be endorsed for additional countries. The possession of a Passport so endorsed does not exempt the holder from compliance with any immigration laws in force in any country or from the necessity of obtaining a visa where required.

3. (a) Even if particulars of the wife of a Passport holder are included in his Passport, she cannot travel on it alone;
   (b) Children who are above ten years of age require separate Passports.

4. A Passport can be revalidated at any time after the expiry of its existing validity but within its total life.

5. Passport should not be sent out of any country by post.

Caution

1. THIS PASSPORT IS A VALUABLE DOCUMENT. IT SHOULD NOT BE ALLOWED TO PASS INTO THE POSSESSION OF ANY UNAUTHORISED PERSON. IF LOST OR DESTROYED, THE FACT AND CIRCUMSTANCES SHOULD BE IMMEDIATELY REPORTED TO THE MINISTRY OF EXTERNAL AFFAIRS, NEW DELHI, OR (IF THE HOLDER IS ABROAD) TO THE NEAREST INDIAN MISSION AND TO THE LOCAL POLICE.

2. THIS PASSPORT MUST NOT BE ALTERED OR MUTILATED IN ANY WAY NOR ANY ENDORSEMENT MADE ON IT BY ANY PERSON OTHER THAN A DULY AUTHORISED OFFICIAL.

3. THIS PASSPORT MAY BE CANCELLED OR WITHDRAWN AT ANY TIME AT THE DISCRETION OF THE GOVERNMENT OF INDIA, IN WHICH EVENT THE HOLDER MUST SURRENDER THE PASSPORT TO THE NEAREST PASSPORT ISSUING AUTHORITY.

4. THE PASSPORT IS A SURE MEANS OF ESTABLISHING THE HOLDER'S IDENTITY AND SHOULD, THEREFORE, BE CARRIED PERSONALLY.
OFFICIAL PASSPORT
REPUBLIC OF INDIA

These are to request and require in the Name of The President of the Republic of India all those whom it may concern to allow the bearer to pass freely without let or hindrance, and to afford him or her every assistance and protection of which he or she may stand in need.

Given at .............................................
On ...........................................19...to be intimated

हरकारी पासपोर्ट का प्रयोग
Form of Official Passport

(प्रांतीय मुख्य भारत)

(Inside Front Cover)

This passport contains 36 pages.

Passport Number

Name

Accompanied by ........................................ children

whose particulars are mentioned below.

<table>
<thead>
<tr>
<th>Name</th>
<th>Date of Birth</th>
<th>Male/Female</th>
</tr>
</thead>
</table>

National Status

1

Sex

Profession

Domicile

Height

Cms.

Of eyes

Of hair

Name of father/husband

Permanent Address

Particulars of relative/friend to be intimated in event of death or accident.

Name

Address

Relationship

Tele. No.
This passport is valid for travel to countries mentioned below:

(1) No.
Validity of this passport is extended up to

(2) No.
Validity of this passport is extended up to

(3) No.
Validity of this passport is extended up to

Miscellaneous Service

Observation
**FOREIGN EXCHANGE FOR TRAVELLING EXPENSES**

No entries to be made on this page except by an authorised dealer in foreign exchange.

<table>
<thead>
<tr>
<th>Date</th>
<th>Country of travel for which exchange has been sold</th>
<th>Amount issued or refunded (Sterling or rupee equivalent to nearest £ or Re.)</th>
<th>Stamp and Signature of Authorised Dealer selling exchange</th>
</tr>
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<tbody>
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</table>

1. This page is for entries made by authorised dealers in foreign exchange.

2. Entries should be made in English or in the local currency.

3. Authorised dealers must keep accurate records of all transactions.

4. Any discrepancies should be reported to the appropriate authorities.

---

**Bharat ka Rashtrakut: Bhavishya**

1. This page is for entries made by authorised dealers in foreign exchange.

2. Entries should be made in English or in the local currency.

3. Authorised dealers must keep accurate records of all transactions.

4. Any discrepancies should be reported to the appropriate authorities.

---

**Bharat ka Rashtrakut: Bhavishya**

1. This page is for entries made by authorised dealers in foreign exchange.

2. Entries should be made in English or in the local currency.

3. Authorised dealers must keep accurate records of all transactions.

4. Any discrepancies should be reported to the appropriate authorities.
REGULATIONS

VALIDITY OF OFFICIAL PASSPORTS

1. An Official Passport will automatically cease to be valid if the person to whom it was issued ceases to exercise the function which rendered him eligible to receive an Official Passport. In such an event an Official Passport will have to be surrendered to the Ministry of External Affairs, New Delhi, or to an Indian Mission empowered to issue Passports to Indian abroad.

2. This Passport is available for travel only to the countries specified on page 4, but may be endorsed for additional countries. The possession of a passport so endorsed does not exempt the holder from compliance with any immigration laws in force in any country or from the necessity of obtaining a visa where required.

3. A Passport can be revalidated at any time after the expiry of its existing validity but within its total life after which a fresh passport must be obtained.

4. Passport should not be sent out of any country by post.

Caution

1. THIS PASSPORT IS A VALUABLE DOCUMENT. IT IS THE PROPERTY OF THE GOVERNMENT OF INDIA. IT SHOULD BE IN THE CUSTODY EITHER OF THE HOLDER OR OF A PERSON AUTHORISED BY THE HOLDER. IT SHOULD NOT BE ALLOWED TO PASS INTO THE POSSESSION OF ANY UNAUTHORISED PERSON. IF LOST OR DESTROYED, THE FACT AND CIRCUMSTANCES SHOULD BE IMMEDIATELY REPORTED TO THE NEAREST PASSPORT AUTHORITY IN INDIA OR (IF THE HOLDER IS ABROAD) TO THE NEAREST INDIAN MISSION AND TO THE LOCAL POLICE.

2. THIS PASSPORT MUST NOT BE ALTERED OR MUTILATED IN ANY WAY NOR ANY ENDORSEMENT MADE ON IT BY ANY PERSON OTHER THAN A DULY AUTHORISED OFFICIAL.

3. THIS PASSPORT MAY BE IMPOUNDED OR REVOKED AT THE DISCRETION OF THE GOVERNMENT OF INDIA UNDER THE PROVISIONS OF THE PASSPORTS ACT, 1967, IN WHICH EVENT THE HOLDER MUST SURRENDER THE PASSPORT TO THE NEAREST PASSPORT AUTHORITY.

4. THE PASSPORT IS A SURE MEANS OF ESTABLISHING THE HOLDER'S IDENTITY AND SHOULD, THEREFORE, BE CARRIED PERSONALLY.

5. ANY COMMUNICATION RECEIVED BY THE HOLDER FROM THE PASSPORT AUTHORITY REGARDING THIS PASSPORT SHOULD BE COMPLIED WITH IMMEDIATELY.
These are to request and require in the Name of the President of the Republic of India all those whom it may concern to allow the bearer to pass freely without let or hindrance and to afford him or her every assistance and protection of which he or she may stand in need.

Given at ................................... the ................................... day of ................................... 19 ...................................

By order of the President of the Republic of India
PHOTOGRAPH OF BEARER

Signature of Bearer

PHOTO

Signature of Wife

PHOTO

Countries for which this passport is valid

Unless renewed the validity of this passport expires on

Issued at

Home Address

Permanent address in India:

Name of Father/Husband and his full address

Observations

Renewals

VISAS
FOREIGN EXCHANGE FOR TRAVELLING EXPENSES

No entries to be made on this page except by an authorised dealer in foreign exchange.

<table>
<thead>
<tr>
<th>Date</th>
<th>Country of travel for which exchange has been sold.</th>
<th>Amount issued or refunded (Sterling or rupee equivalent to nearest £ or Re.)</th>
<th>Stamps and signature of Authorised Dealer selling exchange</th>
</tr>
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<tbody>
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</table>

3. (x) This passport contains a stamp which is valid. If the passport is lost or stolen, the holder may apply for a new passport before the validity of the stamp expires.

4. The passport contains a visa which is valid. If the passport is lost or stolen, the holder may apply for a new passport before the validity of the visa expires.

5. The passport is valid for travel to the countries specified on the back page of the passport.

REGULATIONS

1. An Official Passport will automatically cease to be valid if the person to whom it was issued ceases to exercise the functions which rendered him eligible to receive an Official Passport. In such an event, an Official Passport will have to be surrendered to the Ministry of External Affairs, New Delhi, or to an Indian Mission empowered to issue Passports to Indians abroad.

2. This Passport is available for travel only to the countries specified on page 4, and must be endorsed for additional countries. The possession of a Passport so endorsed does not exempt the holder from compliance with any immigration laws in force in any country or from the necessity of obtaining a visa where required.
3. (a) Even if particulars of the wife of a Passport holder are included in his Passport, she cannot travel on it alone;

(b) Children who are above fifteen years of age require separate Passports.

4. A Passport can be revalidated at any time after the expiry of its existing validity but within its total life.

5. Passport should not be sent out of any country by post.

Caution

1. THIS PASSPORT IS A VALUABLE DOCUMENT. IT SHOULD NOT BE ALLOWED TO PASS INTO THE POSSESSION OF ANY UNAUTHORISED PERSON. IF LOST OR DESTROYED, THE FACT AND CIRCUMSTANCES SHOULD BE IMMEDIATELY REPORTED TO THE NEAREST "PASSPORT ISSUING AUTHORITY" IN INDIA OR IF THE HOLDER IS ABROAD TO THE NEAREST INDIAN MISSION AND TO THE LOCAL POLICE.

2. THIS PASSPORT MUST NOT BE ALTERED OR MUTILATED IN ANY WAY NOR ANY ENDORSEMENT MADE ON IT BY ANY PERSON OTHER THAN A DULY AUTHORISED OFFICIAL.

3. THIS PASSPORT MAY BE CANCELLED OR WITHDRAWN AT ANY TIME AT THE DISCRETION OF THE GOVERNMENT OF INDIA, IN WHICH EVENT THE HOLDER MUST SURRENDER THE PASSPORT TO THE NEAREST PASSPORT ISSUING AUTHORITY.

4. THE PASSPORT IS A SURE MEANS OF ESTABLISHING THE HOLDER'S IDENTITY AND SHOULD, THEREFORE, BE CARRIED PERSONALLY.
These are to request and require in the Name of The President of the Republic of India all those whom it may concern to allow the bearer to pass freely without let or hindrance, and to afford him or to her every assistance and protection of which he or she may stand in need.

Given at ................................ on .................................

By Order of the President of the Republic of India

363 GI/82—3
This passport is valid for travel to:
ALL COUNTRIES EXCEPT REPUBLIC OF SOUTH AFRICA.

Unless renewed validity of this passport expires on

Validity of this passport is extended up to

No entries to be made on this page except by an authorized dealer in foreign exchange.
REGULATIONS

1. This passport is available for travel only to the countries specified on page 4 but may be endorsed for additional countries. The possession of a passport so endorsed does not exempt the holder from compliance with any immigration laws in force in any country or from the necessity of obtaining a visa where required.

2. A Passport can be revalidated at any time after the expiry of its existing validity but within its total life after which a fresh passport must be obtained.

3. Passport should not be sent out of any country by post.

REGISTRATION

It is most important that Indian citizens resident abroad should at the earliest opportunity register their names and addresses at the nearest Indian Mission. This can be done by a letter if a personal visit to the Mission is not convenient. Changes of address or departure from that country should also be notified to the Mission. This can also be done by post.

Caution

1. THIS PASSPORT IS A VALUABLE DOCUMENT. IT IS THE PROPERTY OF THE GOVERNMENT OF INDIA. IT SHOULD BE IN THE CUSTODY EITHER OF THE HOLDER OR OF A PERSON AUTHORIZED BY THE HOLDER. IT SHOULD NOT BE ALLOWED TO PASS INTO THE POSSESSION OF ANY UNAUTHORIZED PERSON. IF LOST OR DESTROYED, THE FACT AND CIRCUMSTANCES SHOULD BE IMMEDIATELY REPORTED TO THE NEAREST PASSPORT AUTHORITY IN INDIA OR (IF THE HOLDER IS ABROAD) TO THE NEAREST INDIAN MISSION AND TO THE LOCAL POLICE.

2. THIS PASSPORT MUST NOT BE ALTERED OR MUTILATED IN ANY WAY NOT ANY ENDORSEMENT MADE ON IT BY ANY PERSON OTHER THAN A DULY AUTHORIZED OFFICIAL.

3. THIS PASSPORT MAY BE IMPounded OR REVOKED AT THE DISCRETION OF THE GOVERNMENT OF INDIA UNDER THE PROVISIONS OF THE PASSPORTS ACT, 1967, IN WHICH EVENT THE HOLDER MUST SURRENDER THE PASSPORT TO THE NEAREST PASSPORT AUTHORITY.

4. THE PASSPORT IS A SURE MEANS OF ESTABLISHING THE HOLDER'S IDENTITY AND SHOULD, THEREFORE, BE CARRIED PERSONALLY.

5. ANY COMMUNICATION RECEIVED BY THE HOLDER FROM THE PASSPORT AUTHORITY REGARDING THIS PASSPORT SHOULD BE COMPLIED WITH IMMEDIATELY.
FORM P-3(A)

Form of Ordinary Passport

REPUBLIC OF INDIA

These are to request and require in the Name of The President of the Republic of India all those whom it may concern to allow the bearer to pass freely without let or hindrance and to afford him or her every assistance and protection of which he or she may stand in need.

Given at ......................... on the ......................... day of ......................... 19..........................

BY ORDER OF THE PRESIDENT OF THE REPUBLIC OF INDIA

This Passport contains 32 pages.

India:

No. of Passport: .........................

Name of Beirer: .........................

Accompanied by his Wife: ......................... (Maiden Name)

And Children: .........................

National Status: .........................

Profession: .........................

Place and date of birth: .........................

Domicile: .........................

Height: M. ......................... C.m.\n
Colour of eye: .........................

Colour of hair: .........................

Height of the children: .........................

Visible distinguishing marks: .........................

Children: .........................

Name: ......................... Date of Birth: ......................... Male/Female: .........................
FOREIGN EXCHANGE FOR TRAVELLING EXPENSES

<table>
<thead>
<tr>
<th>Date</th>
<th>Country of travel for which exchange has been sold.</th>
<th>Amount issued or refunded (Sterling or rupee equivalent to nearest £ or Re.)</th>
<th>Stamp and signature of Authorised Dealer selling exchange.</th>
</tr>
</thead>
<tbody>
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</table>

No entries to be made on this page except by an authorised dealer in foreign exchange.

REGULATIONS

1. This Passport is available for travel only to the countries specified on page 4, but may be endorsed for additional countries. The possession of a Passport so endorsed does not exempt the holder from compliance with any immigration laws in force in any country or from the necessity of obtaining a visa where required.

2. (a) Even if particulars of the wife of a Passport holder are included in his Passport, she cannot travel on it alone;
(b) Children who are above fifteen years of age require separate Passports.

3. A Passport can be revalidated at any time after the expiry of its existing validity but within its total life.

4. Passport should not be sent out of any country by post.

REGISTRATION

It is most important that Indian citizens resident abroad should at the earliest opportunity register their names and addresses at the nearest Indian Mission. Changes of address or departure from that country should also be notified to them.

CAUTION

1. THIS PASSPORT IS A VALUABLE DOCUMENT. IT SHOULD NOT BE ALLOWED TO PASS INTO THE POSSESSION OF ANY UNAUTHORISED PERSON. IF LOST OR DESTROYED, THE FACT AND CIRCUMSTANCES SHOULD BE IMMEDIATELY REPORTED TO THE NEAREST "PASSPORT ISSUING AUTHORITY" IN INDIA OR (IF THE HOLDER IS ABROAD) TO THE NEAREST INDIAN MISSION AND TO THE LOCAL POLICE.

2. THIS PASSPORT MUST NOT BE ALTERED OR MUTILATED IN ANY WAY NOR ANY ENDORSEMENT MADE ON IT BY ANY PERSON OTHER THAN A DULY AUTHORISED OFFICIAL.

3. THIS PASSPORT MAY BE CANCELLED OR WITHDRAWN AT ANY TIME AT THE DISCRETION OF THE GOVERNMENT OF INDIA, IN WHICH EVENT THE HOLDER MUST SURRENDER THE PASSPORT TO THE NEAREST PASSPORT ISSUING AUTHORITY.

4. THE PASSPORT IS A SURE MEANS OF ESTABLISHING THE HOLDER'S IDENTITY AND SHOULD, THEREFORE, BE CARRIED PERSONALLY.
FORM P-4

Form of Emergency Certificate

(Government of India)

EMERGENCY CERTIFICATE

No.

This is to certify that has applied to me for the grant of an emergency Certificate and that I have no reason to doubt his/her statement.

Signature of Issuing Authority

Date

Page No. One

Page No. Two

Page No. Three

No.

Description

(a) Profession

(b) National Status

(c) Father's/Husband's name

(d) Place and date of birth

(e) Address in India

(f) Visible distinguishing mark, if any

(g) Height

(h) Colour of hair

(i) Colour of eyes

Page No. Four

The holder is accompanied by a child/children whose particulars are shown below:

Particulars of child/children

S.No. Name Date of birth Sex

1.

2.

3.

4.

Signature of Bearer

Photograph of Bearer
This certificate is only valid for journey to ............... via ............... unless renewed the validity of this certificate expires on ............... renewed up to ............... renewed at ............... date ............... 

N.B. — The possession of this Emergency Certificate does not exempt the holder from compliance with any immigration regulations in force in the country of destination or from the necessity of obtaining a visa where required.
This certificate is issued for the sole purpose of providing the holder with identity papers in lieu of a national passport. It is without prejudice to and in no way affects the national states of the holder. If the holder obtains a national passport, this certificate ceases to be valid and must be surrendered to the nearest Indian Passport Issuing Authority.

This certificate is valid for travel to Countries mentioned at page 5 and its validity expires on.

(Signature and seal of Issuing Authority)

Date

Place 363 GI/82-4
### (Page No. Three)

<table>
<thead>
<tr>
<th>No.</th>
<th>Distinguishing marks</th>
<th>Present occupation</th>
<th>Last permanent address abroad</th>
<th>Present address</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
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</tbody>
</table>

**Photograph of Holder**

### (Page No. Four)

<table>
<thead>
<tr>
<th>No.</th>
<th>Endorsements</th>
<th>Renewals</th>
<th>Visas</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

### (Page No. Five)

**The holder is accompanied by a child/children whose particulars are given below:**

<table>
<thead>
<tr>
<th>S No.</th>
<th>Name</th>
<th>Date of birth</th>
<th>Sex</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>2.</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>3.</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>4.</td>
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**Endorsements**

### (Page Nos. Six & Seven)

<table>
<thead>
<tr>
<th>No.</th>
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<th>Renewals</th>
<th>Visas</th>
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### (Page Nos. 8 to 13)

**Visas**

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<td>8 to 13</td>
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</table>
FORM P-6
Form of India-Bangladesh Passport for Travel between India and Bangladesh

INDIA-BANGLADESH PASSPORT

These are to request and require in the Name of the President of the Republic of India all those whom it may concern to allow the bearer to pass freely without let or hindrance, and to afford him or her every assistance and protection of which he or she may stand in need.

Given at the day of 19...

This Passport contains 32 pages.

Government of India
Passport
This Passport is valid only for direct travel between India and Bangladesh and may not be used for travel to any other country.

No. of Passport

Name of Bearer

Permanent address in India

Village or Town

Police Station

District

State

Accompanied by Children.

National Status

Profession

Place, district and State of birth

Date of birth

Domicile

Height

Colour of eyes

Colour of hair

Visible Distinguishing Marks

By order of the President of the Republic of India
## Children

<table>
<thead>
<tr>
<th>Name</th>
<th>Date of Birth</th>
<th>Male/Female</th>
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28 THE GAZETTE OF INDIA : EXTRAORDINARY

## Name of Father and his full address (including village or town, district and state)

<table>
<thead>
<tr>
<th>Name of Father and his full address (including village or town, district and state)</th>
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## Observations

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## Visas

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## Endorsements

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## Renewals

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Unless renewed the validity of this Passport expires on

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If holder is a married lady or a widow, name, occupation and address or last address of husband

<table>
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<th>If holder is a married lady or a widow, name, occupation and address or last address of husband</th>
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FOREIGN EXCHANGE FOR TRAVELLING EXPENSES

No entries to be made on this page except by an authorised dealer in foreign exchange.

<table>
<thead>
<tr>
<th>Date</th>
<th>Amount issued or refunded (Sterling or rupee equivalent nearest £ or Re.)</th>
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Stamp and signature of Authorised Dealer selling exchange.

1. This passport is the property of the Government of India, and may, at the discretion of that Government, at any time, be revoked, and where the passport is so revoked, it shall be lawful for that Government to retain its possession if it is in its possession and to recover its possession if it is not in its possession.

2. In case of loss of this passport, that fact and the circumstances leading to the loss must be reported immediately to the issuing authority and the nearest police station or, if loss occurs while in Bangladesh, to the nearest Indian Diplomatic Mission and the local police.

3. This passport must not be altered or mutilated in any way nor any endorsement made on it by any person other than a duly authorised official.

REGULATIONS

1. Application for renewal must be made before the date of expiry of the passport and normally not more than three months before such expiry.

2. The possession of this passport does not exempt the bearer from compliance with Visa and Immigration regulations of Bangladesh and emigration rules of India.

3. (i) A separate passport must be taken out for each person above fifteen years of age.

(ii) Children under fifteen years of age may be included in the passport of either parent whom they accompany.

4. This passport should not be sent out of the country of residence by post.
This Passport is valid only for direct travel between India and Sri Lanka and may not be used for travel to any other country.

This Passport contains 32 pages.
If married lady or a widow, name and address of husband

<table>
<thead>
<tr>
<th>Name</th>
<th>Date of birth</th>
<th>Male/Female</th>
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</table>

Children

PHOTOGRAPH OF BEARER

SIGNATURE OF BEARER

Observations

Renewals

Unless renewed the validity of this Passport expires on

Endorsements

Unless renewed the validity of this Passport expires on
1. This Passport is only available for travel to Sri Lanka.

2. The possession of this Passport does not exempt the bearer from compliance with Visa & Immigration regulations of Sri Lanka and the emigration regulations of India.

3. (i) A separate Passport must be taken out for each person above fifteen years of age;

(ii) Children under fifteen years of age may be included in the Passport of either parent whom they accompany.

4. A Passport can be revalidated at any time after the expiry of its existing validity but within its total life.

5. This Passport should not be sent out of the country of residence by post.

Caution

1. THIS PASSPORT IS A-VALUABLE DOCUMENT. IT SHOULD NOT BE ALLOWED TO PASS INTO THE POSSESSION OF ANY UNAUTHORISED PERSON. IF LOST OR DESTROYED, THE FACT AND CIRCUMSTANCES SHOULD BE IMMEDIATELY REPORTED TO THE NEAREST "PASSPORT ISSUING AUTHORITY" IN INDIA OR (IF THE HOLDER IS IN SRI LANKA) TO THE INDIAN MISSION AND TO THE LOCAL POLICE.

2. THIS PASSPORT MUST NOT BE ALTERED OR MULTILATED IN ANY WAY. NOR ANY ENDORSEMENT MADE ON IT BY ANY PERSON OTHER THAN A DULY AUTHORISED OFFICIAL.

3. THIS PASSPORT MAY BE CANCELLED OR WITHDRAWN AT ANY TIME AT THE DISCRETION OF THE GOVERNMENT OF INDIA, IN WHICH EVENT, THE HOLDER MUST SURRENDER THE PASSPORT TO THE NEAREST PASSPORT ISSUING AUTHORITY.

4. THE PASSPORT IS A SURE MEANS OF ESTABLISHING THE HOLDER'S IDENTITY AND SHOULD, THEREFORE BE CARRIED PERSONALLY.
Form of India-Sri Lanka Passport for Repatriates (Front Cover)

Republic of India

GOVERNMENT OF INDIA

This Passport contains 16 pages

This Passport is valid only for direct travel between India and Sri Lanka and may not be used for travel to any other country.

No. of Passport

Name of Bearer

Address

In India

In Sri Lanka

Accompanied by

Children

National Status

Citizen of India

Profession

Place and Date of birth

Given at

day

of

19

BY ORDER OF THE PRESIDENT OF THE REPUBLIC OF INDIA

363 GI/82-5
THE GAZETTE OF INDIA • EXTRAORDINARY

[PART II—SEC. 3(i)]

34 THE GAZETTE OF INDIA • EXTRAORDINARY

[PART II—SEC. 3(i)]

(Photograph of Bearer)

Name
Date of birth
Male/Female

1.

2.

3.

4.

5.

6.

2

(PAGE 3)

(Page No. Three)

(Booklet Number)

Assistant High Commissioner of India, Kandy (Sri Lanka)

CERTIFICATE OF REGISTRATION

(1964 and 1974 between India and Sri Lanka)

It is certified that the person whose particulars are given in this passport has been registered by me as a citizen of India under the provisions of Section 5(1)(b) of the Citizenship Act, 1955 vide Number dated .

Third Secretary/Attache/Competent Authority.

(PAGE 5)

(Page No. Five)

(Booklet Number)

Observation

HIGH COMMISSION OF INDIA IN SRI LANKA, COLOMBO

ASSISTANT HIGH COMMISSION OF INDIA

KANDY (SRI LANKA)

Observations

(PAGE 6 to 11)

(Booklet Number)

Endorsements

(Endorsements)

(PAGE 6 to 11)

(Booklet Number)

Endorsements

6 to 11

(PAGE 4)

(Page No. Four)

(Booklet Number)

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[No. V.1/401/17/82]

P.S. Sahai,
Joint Secretary (CVP)